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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A. 1283/96

Date of Decision: 5.12.96

BETWEEN

N.R. Pal .. Applicant

AND

1. The Union of India represented by  
Secretary, Ministry of Defence,  
DHQ PO. Sena Bhavan,  
New Delhi - 110011
2. The Director General,  
Electrical & Mechanical Engineering,  
Army Headquarters, DHQ PO.  
New Delhi - 110011.
3. The Commandant,  
Military College of Electrical  
and Mechanical Engineering,  
Secunderabad .. Respondents.

.....

Counsel for the Applicant: Mr. K. Sudhakar Reddy

Counsel for the Respondents: Mr. N.R. Devaraj

.....

CORAM

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

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JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.)

Heard Sri Sudhakar Reddy for the applicant and  
Sri N.R. Devaraj for the respondents.

This OA is filed praying for a direction to the respondent authorities herein to revise the pay scale of the applicant with effect from the date of his eligibility to the post of-

(a) Senior Lecturer Grade W.E. from 1.11.87 and  
(b) Selection Lecturer Grade W.E. from 1.11.95  
as per letter No.PC 1(3)/89/D(Civ.I) Dt.7.7.95 (Annexure-1)  
with 18% interest per annum on the arrears.

It is evident from the letter Dt.7.7.95 (Annexure-I) that the applicant, though he has not passed Engineering/Agriculture degree in 1st class, has been given the revised AICTE scale of pay as well as career progression in relaxation of securing degree in 1st class. However it is stated that the order Dt.7.7.95 is not yet implemented.

A reply has been filed by the respondents. Annexure R-1 to the reply is relevant to this issue. In para-2 it is stated that the proposal for placement of eligible lecturers of MCEME, Secunderabad in the grade of 'Senior Lecturer' and 'Selection Grade Lecturer' has already been submitted to Ministry of Defence. As and when the same is finalised, results will be intimated to them. In view of the above position, it is submitted by the respondents that the relief sought for in this O.A. has already been extended by the respondents and nothing survived in this O.A. As the proposal is pending with defence Department the only direction that could be given in this OA is to expedite the approval within a specified date. Both the sides agreed that 4 months time will be sufficient to get the necessary orders from the Defence Ministry.



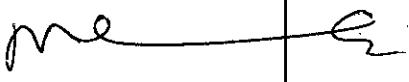
- 3 -

In view of the above position it is directed to complete the formalities and issue orders within a period of 4 months from the date of receipt of copy of this order. The applicant is not entitled for interest on the arrears.

The OA is ordered accordingly. No costs

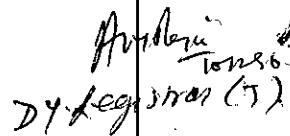


(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
S/n

(R. RANGARAJAN)  
MEMBER (ADMN.)

Date: 5TH DECEMBER 1996  
Dictated in the open court

  
D.Y. Leggat (T)

KSM

**Copy to:-**

1. The Secretary, Ministry of Defence, Union of India, DHQ PO, Sena Bhavan, New Delhi.
2. The Director General, Electrical & Mechanical Engineering, Army headquarters, DHQ PO, New Delhi.
3. The Commandant, Military College of Electrical and Mechanical Engineering, Secunderabad.
4. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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173 TRIB. PETITION

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESWARI: M(J)

DATED:

5/12/96

ORDER/JUDGEMENT

R.A./S.P/M.A. NO.

O.A. NO.

1283/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

